

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Original Application No.180/00831/2019

Thursday, this the 21st day of November, 2019

Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member
Hon'ble Mr. Ashish Kalia, Judicial Member

1. P. Haridas, aged 68 years, S/o. Sumathy
Retired Skipper, Cochin Base of Fishery Survey
of India, Cochin, Residing at “Sreevinayaka”
Major Road, Vyttila, Cochin – 682 019
Ph.+91 9447165439

2. C.A. Gopi, aged 68 years, S/o. Late Achuthan
Retired Skipper, Cochin Base of Fishery Survey
of India, Cochin, residing at “Deepodai”
Chettiar House, Nayarambalam
Cochin – 682 509
Ph.+91 8921062761 **Applicants**

(By Advocate – Mr. Shafik M.A)

V e r s u s

- 1 Union of India, represented by Secretary
 Department of Animal Husbandry, Dairying
 and Fisheries, Ministry of Agriculture
 New Delhi , Pin 110 001
2. The Director General
 Fishery Survey of India, Botawala Chambers
 Sir.P.M.Road, Mumbai, Pin 400 001
3. The Zonal Director
 Cochin Base of Fishery Survey of India,
 Cochin – 680 002 **Respondents**

(By Advocate – Mr.C.P.Ravikumar,ACGSC)

This Original Application having been heard on 21.11.2019, the Tribunal on the same day delivered the following:

O R D E R (ORAL)

Per: Mr.Bharat Bhushan, Administrative Member

The applicants are aggrieved by the incorrect fixation of their second financial upgradations as per MACP Scheme with effect from 1.9.2008 instead of 1.1.2006 and consequential 3rd MACP upgradation with effect from 1.6.2007, in spite of the Hon'ble Supreme Court's decision.

2. Learned counsel for the applicants submits that the applicants have submitted representations to the respondents, but they have not passed any orders on the same nor have granted the 3rd MACP benefits with effect from 1.1.2006. It is stated that the issue is squarely covered by the orders of the Hon'ble Supreme Court.

3. Respondents are directed to consider the representation filed by the applicants and take a view in accordance with law within thirty days from the date of receipt of a copy of this order.

4. The Original Application is disposed of as above. No costs.

(ASHISH KALIA)
JUDICIAL MEMBER

(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER

List of Annexures

Annexure A1 - True copy of the order dated 11.8.2015 of this Tribunal in O.A No.180/981/2014

Annexure A2 - True copy of the order dated 11.8.2015 of this Tribunal in O.A No.180/982/2014

Annexure A3 - True copy of the order No.1-16/2010 E.II dated 5.10.2015 issued by the 2nd respondent

Annexure A4 - True copy of the order No.1-16/2010 E.II dated9.2015 issued by the 2nd respondent

Annexure A5 - True copy of the judgement dated 1.5.2019 in W.P.(C) No.3549/2018 of the Delhi High Court

Annexure A6 - True copy of the representation dated 5.11.2018 submitted by the 1st applicant

Annexure A7 - True copy of the representation dated 5.11.2018 submitted by the 2nd applicant .

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